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DR. RAJAT KUMAR CHAKRABARTI: They are not becoming refugees on their own. It is because of the partition. May I know from the hon. Minister why the refugees from West Pakistan were settled comfortably by giving them lands and what has been done for the refugees coming from East Pakistan uptil now? May I know whether, after the Janata Government assumed office, the hon. Minister has gone to any of the refugee camps even for a single day to see what is happening there or what is going on there and what type of lands have been allotted to these people? We are receiving thousands of memoranda from Dandakaranya and other places saying that they have been settled on rough hills where the lands cannot be tilled. (Interruptions) May I ask the hon. Minister whether instead of depending on the report which his officers are submitting to him, he will agree to go and visit these places along with some Members of Parliament? Will the hon. Minister agree to visit Dandakaranya, Mana and other places where these refugees have been settled along with some Members of Parliament and not entirely depend on the reports which are being submitted by his officers? Has he ever visited any camps to see that these people are living like pigs?

SHRI KALYAN ROY: He can go to Damascus and other places but he does not get time to go there.

SHRI SIKANDAR BAKHT: This question does not flow from the main question.

K. LAKSHMANA SHRI GOWDA: The question does flow from it. But he has no answer

श्रव्यापक प्रशिक्षण संस्थाओं तथा सरकारी सेवा में प्रवेश के लिए महिला श्रध्यापकों के लिए विहित ग्रायु सीमा

*64. डा० लोकेश चन्द्र : क्या शिक्षा, समाज कल्याण तथा संस्कृति मंत्री यह बताने की कुपा करेंगें कि :

(क) (i) महिलाओं के लिए सरकार

द्वारा संचालित प्रशिक्षण संस्थाओं तथा (ii) महिला अध्यापकों के सरकारी सेवा में प्रवेश हेत् आयु की विहित सीमायें क्या हैं ;

to Questions

- (ख) क्या महिला ग्रध्यापकों के लिए सरकारी सेवा में प्रवेश हेत् आय सीमा बढ़ाने के बारे में कोई प्रस्ताव सरकार के विचार-धीन है ; ग्रीर
- (ग) यदि हां, तो इसका ब्यौरा क्या

Age limit prescribed for lady teachers for entry into teachers' training institutions and Government service

*64. DR. LOKESH CHANDRA Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to

- (a) the age limits prescribed for (i) women for admission to the Government run teachers' training institutions; and (ii) lady teachers for entry into Government service;
- (b) whether there is any proposal under Government's consideration to raise the age limit for entry into Government service for the lady teachers; and
 - (c) if so, what are the details thereof?]

शिक्षा, समाज कल्याण ग्रीर संस्कृति मन्त्रालय में राज्य मन्त्री (श्रीमती रेणुका देवी बरकटकी): (क) से (ग) जैसा कि माननीय सदस्य को ज्ञात होगा शिक्षा मुख्यत: राज्य विषय है तथा अध्यापक प्रशिक्षण संस्थायों में दाखिले तथा सरकारी सेवा में प्रवेश के नियम हर राज्य के अलग-अलग हैं भीर उनमें समय समय पर संजोधन होता रहता है, अत: मांगी गई सूचना को एकवे करने में जितना समय तथा श्रम लगेगा उसके श्रनपात में उतना लाभ नहीं होगा।

f | English translation.

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t[THE MINISTER, OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SMT. RENUKA DEVI BARA-KATAKI): (a) to (c) As the Honourable Member would be aware Education is primarily a State subject and the rules for admission to teachers training institutions and their entry into Government Service vary from State to State and are modfied from time to time and therefore the time and labour that would be spent on collecting the information asked for would not be commensurate with the advantage.]

डा० लोकेश चन्द्र : माननीय मंत्री महोदय, में समझता हूं कि शिक्षा इस समय राज्य विषय नहीं है, वह समवर्ती विषय है, कांकरेंट सब्जेक्ट है और संविधान में जब तक संशोधन ग्राप प्रस्तुत नहीं करते तब तक वह कांकरेंट सब्जेक्ट रहेगा, उसमें कोई प्रक्न नहीं उठता। यह प्रश्न इसलिए उठता है कि जैसे सी०ग्राइ० एस० सेंट्रल इंस्टीटयुट बाफ एजकेशन है उसमें शिक्षिकायों की प्रवेश की ग्राय जो निक्षरित की गई है वह 35 वर्ष है। इसी प्रकार से जामिया मिलिया में जो शिक्ष-काएं पढ़ने के लिए जाती है उनके लिए भी द्यायु 35 वर्ष निर्धारित की गई है। t[] English translation. सम के अनुसार उनको केवल 30 वर्ष की ग्राय तक ही दिल्ली में स्थान मिल सकता है। 30 की ग्राय होने के उपरांत स्थान नहीं मिलता। तो जब मुल रूप से हमारी शिक्षण संस्थाओं में 35 वर्ष है तो कम से कम दो वर्ष तो वे पढ़ेंगी, उसके पश्चात उनकी आय की 35-36 होगी शिक्षिकार्ये वर्नेगी। मैं समझता हं कि यह नियमों में बहत बड़ा दोष है। इसको दूर करना चाहिए।

दूसरा प्रश्न यह है कि ये जो सरकारी संस्थाओं में नियम लागू होते हैं यह प्राइवेट संस्थाओं में भी लागू हो रहा है। ग्रीर दूसरे प्रकार के नियम प्राइवेट संस्थाओं में लाग

to Questions नहीं होते, लेकिन यह नियम लागू होता है। महिलाओं को बच्चों को देखना पड़ता है, कुछ वर्ष उनको बच्चों में लगाने पड़ते हैं, जब बच्चे बड़े हो जाते हैं तब ग्राप उनको शिक्षिकायें बनाते हैं तो उनके लिए 30 वर्ष की सीमा निर्धारित करना मैं समझता ह बहुत अनुचित है। दिल्ली के आस-पास के क्षेत्रों में कोई ब्राय सीमा नहीं है। यहां से 30-40 मील दूर जाकर वे शिक्षिकायें वन सकती हैं किन्तु दिल्ली में नहीं बन सकती है। मेरी दुष्टि में यह समाज विरोधी वृत्ति है, इससे बत्तिहीनता पैदा होती है।...

(Interruptions)

श्री उपसभापति : संक्षेप में पुष्ठिए।

डा० लोकेश चन्द्र : इसलिए मैं समझता हं कि यह नियम महिलाओं की परिस्थिति में संविधान विरोधी है।

डा० प्रताप चन्द्र चन्द्र : मैंने कहा कि शिक्षा मख्यत: राज्य विषय है। 42वें संविधान संशोधन में वह कांकरेंट लिस्ट में म्रा गया है लेकिन वह 42वां संशोधन हम नहीं मानते हैं। इसके अलावा बालक श्रीर बालिका के बीच उम्र की सीमा में कोई फर्क नहीं होता है।

re is no discrimination between boy students and girl students with regard to the age limit. That is the position. If the hon. Member wants that something ought to be done with regard to the girls, I cannot give any assurance at the present moment but I may consider this matter.

डा० लोकेश चन्द्र : मंत्री महोदय न कहा कि हम संपूर्ण संविधान को नहीं मानते है। संविधान के प्रति उन्होंने भपथ ली है। जब मंत्री महोदय ने शपथ संविधान के प्रति ली है. सदन के बन्दर यह कहना कि हम संविधान के प्रति अपनी शपय को शुठा करते हैं, मैं समझता हुं कि संत्री जी को त्याग-पत्न दे देना चाहिए या फिर ऐसा वक्तव्य सदन के ग्रन्दर नहीं देना चाहिए।

डा॰ प्रताप चन्द्र चन्द्र : सवाल यह नहीं है। सवाल यह है कि हम यह जानते है कि कांकरेंट लिस्ट में शिक्षा को रख देने से कोई ताकत वह हमको नहीं देना है जब तक कि हम कोई कानून नहीं बनाते है। हमने कोई कानून नहीं बनाया है, इसलिए ऐक्जी-न्युटिव पावर अभी सेंट्रल गवर्नेनेंट के हाथ में नहीं है।

Oral Answers

SHRI KHURSHED ALAM KHAN: Sir, may I know from the hon. Minister whether he would consider giving exemption to the ladies from the age limit in admission or in service because it is a known fact that to ask a question about the age from a lady is rather impertinent?

DR. PRATAP CHANDRA CHUNDER: 1 will keep that suggestion in view, Sir.

SHRI A. R. ANTULAY: Sir, I would like to put a question to the hon. Minister. I am only concerned with that part of the answer when he said that we know that this has been introduced in the Concurrent List as a result of the 42nd Amendment and that he does not accept that as a Constitutional provision.

12 Noon

I am only asking the question whe-there he does or does not accept that as a part of the Constitution and if he does whether he thinks he is bound by it or not? That is my only question.

DR. PRATAP CHANDRA CHUNDER: Sir, the position is very clear. So long as it is a part of the Constitution, we are bound by it. But whether we act upon it or not, that is entirely within our discretion and we are not exercising our discretion so far as matters connected with the Forty-Second Amendment are concerned.

MR. DEPUTY CHAIRMAN; Next question, please.

SHRI A. R. ANTULAY: Sir, this is a point

(Interruption)

MR. DEPUTY CHAIRMAN: We are not discussing that matter at present. You can raise a separate discussion. Next question. Mr. Lakshmanan.

Inter-State Movement of Paddy

*65. SHRI G. LAKSHMANAN: f SHRI BAPURAOJI MARO-TRAOJI DESHMUKH: SHRI SANAT KUMAR RAHA: SHRIMATI SUSHILA SHANKAR ADIVAREKAR; SHRIMATI AMARJIT KAUR:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether it is a fact that Government have recently withdrawn all the zonal restrictions on the movement of paddy;
 - (b) if so, what are the reasons therefor;
- (c) what are the names of the States which have represented to the Central Government against the decision;
- (d) what are the main points contained in their representations;
- (e) what steps Government propose to take to assist those States in solving their difficulties in this regard;
- (f) whether the State Governments were consulted before taking a decision in the matter; and
- (g) whether Government propose reconsider their decision the to in matter?

fThe question was actually asked on the floor of the House by Shri G. Lakshmanan.